

02.06.2020

Present: Mr. Lalit Mohan, PP for CBI.

Sh. Sanjay Sehgal, DSP, CBI (HIO).

Proceedings of the present case have been taken up in video conferencing in the presence of Reader, Ahlmads and other court staff. In terms of previous order dated 28.05.2020, HIO Mr. Sanjay Sehgal, DSP has provided the soft copy of charge sheet on the email ID of Court. Same has been downloaded. Ahlmad is directed to check the entire soft copy of charge sheet and to cross check the same with actual judicial record. Both the Ahlmads in this regard are also required to ensure that the soft copy of charge, statements, evidence etc be also provided to learned PP for CBI and be also mailed to court ID. In this regard, the Ahlmads are required to visit the court complex. They are required to do so within two days from today.

Reader of the court has informed that Sh. Jagdeep Sharma, learned counsel for accused no. 5 and Sh. Hitender Kapoor, learned counsel for accused no. 6 and 8 have given their consent for addressing their arguments by video conferencing. Learned counsel for accused no. 6 and 8 has also furnished his written arguments on the court mail ID. Soft copy of the same be provided to learned PP for CBI. Accordingly, now fix this matter for final arguments on behalf of accused no. 5 on 08.06.2020 at 12.00 Noon as well as on 09.06.2020 for accused no. 6 and 8. Concerned accused can also join the proceedings by video conferencing along with their counsel by downloading Cisco Webex application. Since it is pointed out by Reader of the court that written arguments on behalf of accused no. 5 has not been furnished by now, learned counsel for accused no. 5 be intimated that he is required to furnish his written arguments before the date fixed for addressing final arguments on video conferencing (08.06.2020). Copy of this order is also being provided to the Ahlmad for taking the necessary permission for entering into the Rouse Avenue District Court Complex for verifying the judicial record.

Accordingly, put up now this matter on 8th & 9th of June, 2020 respectively.

(Shalender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
02.06.2020